obligations imposed on industrial units and accepted by them, v

### SUGGESTIONS OP NATIONAL DEVELOP-MENT COUNCIL FOR BACKWARD STATES

## •647. SHRI SALIL KUMAR GAN-GULY;

# SHRI A. P. CHATTERJEE:

# SHRI MONORANJAN ROY:

Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state:

(a) whether it is a fact that the Government of India have agreed to the proposal of the National Development Council suggesting that two districts of each backward States be selected and given 10 per cent subsidy in power, water, land etc;

(b) if so, the details of the suggestion given by the National Development Council; and

(c) the names of the States and Districts which will get such assistance?

THE MINISTER OF **INDUSTRIAL** DEVELOPMENT INTERNAL AND TRADE (SHRI DINESH SINGH): (a) and (b) The Committee of the National Development Council had accepted and recommended to the National Development Council certain recommendations of the Pande and Wanchoo Working Groups regarding identification of backward areas and financial Incentives for starting industries in these areas. On the basis of the conclusions arrived at by the National Development Council, the Government is working out the details for giving an outright grant of subsidy amounting to 10 per cent of the fixed capital investment on new units in the backward areas identified for this purpose, with the proviso that to get entitled to this subsidy, the total

<sup>†</sup>Transferred from the 27th August, 1970.

fixed capital investment of the unit does not normally exceed Rs. 50 lakhs.

to Questions

(c) The subsidy will be available for industrial schemes in two selected districts of each of the 9 States of Andhra Pradesh, Assam, Bihar, Jammu & Kashmir, Madhya Pradesh, Naga-land, Orissa, Rajasthan and Uttar Pradesh, and one selected district in the other States and Union Territories. The names of the districts which would be entitled for this 10 per cent subsidy are in the process of finalisa-tion in consultation with the State Government concerned.

#### **OLD AGE PENSION SCHEME**

1479. CHAUDHARY A. MOHAM MAD: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether Government propose to introduce 'old age pension' and 'compensation payment to infirm' schemes in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH RAO): (a) No, Sir.

(b) Does not arise.v

# GRANT OF SCHOLARSHIPS TO STUDENTS BELONGING TO LOW INCOME GROUPS AND BACKWARD CLASSES

1480. CHAUDHARY A. MOHAM MAD: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that Government are contemplating to grant scholarships to the students belonging to the low income groups; and

(b) if so, the percentage of marks fixed for the grant of scholarships to